

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

DATE OF ORDER: 23.09.2004

Contempt Petition No. 73/2003
with
Misc. Application No. 524/2003
in
ORIGINAL APPLICATION NO. 204/2002

Smt. Kamlesh Kumari wife of Late Shri Ramesh Kumar resident
of A-156 Sch. No. 10, Alwar Rajasthan.

....Applicant

VERSUS

1. Shri B.S. Dharwal, The Chief Engineer, Southern Command, Pune.
2. Shri Ghan Chand Choudhary, The Garrison Engineer, Military Engineering Service (MES), Itarana Palace, Alwar.

....Respondents.

Mr. Pankaj Sharma, Counsel for the applicant.
Mr. S.S. Hassan, Counsel for the respondents.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)
Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

The present Contempt Petition has been filed for the alleged violation of the order dated 20.8.2003 passed in OA No. 204/2002 whereby this Tribunal has directed the respondents to make payment of gratuity, GPF, leave encashment, Insurance arrears of the family pension from 01.09.2000 till the date of actual payment. It was also observed that interest @ 10% on family pension becoming due after 01.09.2000 shall be calculated from the date it became payable every month.

2. The respondents have filed reply. In the reply, it is

stated that the order of this Tribunal has been fully complied with. They have also annexed the receipt of the payment made to the applicant thereby showing that the payment of terminal benefits in terms of the order passed by this Tribunal has been made.

3. In view of what has been stated above, the present Contempt Petition does not survive. It is dismissed accordingly. In case the Petitioner is still aggrieved that the order of this Tribunal has not been fully complied with, liberty is reserved to her to agitate the matter by filing substantive OA.

4. In view of the order passed in the Contempt Petition, no order is required to be passed in the MA and it is also dismissed accordingly.


(A.K. BHANDARI)

MEMBER (A)


(M.L. CHAUHAN)

MEMBER (J)

AHQ